

# NATIONAL COMPANY LAW APPELLATE TRIBUNAL

## PRINCIPAL BENCH

2<sup>nd</sup> FLOOR, M.T.N.L BUILDING, NEAR SCOPE COMPLEX, CGO COMPLEX, NEW DELHI

SUPPLEMENTARY CAUSE LIST DATED 18.04.2022 (MONDAY)

COURT OF CHAIRPERSON (VIRTUAL MODE)

10:30 AM

In the Court of Hon'ble Mr. Justice Ashok Bhushan, the Chairperson and Hon'ble Ms. Shreesha Merla, Member (Technical)

For Admission (Fresh Cases)

S. No.	Case No.	Name of the parties	Counsel for Appellants	Counsel for Respondents
1.	Comp. App. (AT) (Ins) No. 419 of 2022  (With Defects)	Sanjeev Ahuja Resolution Professional Shri Lal Mahal Ltd. (Now known as Nutrionex Manufacturers Ltd.) Vs. Committee of Creditor of Shri Lal Mahal Ltd. Through State Bank of India Stressed Asset Management Branch-I	Ishwar Mohapatra	
2.	Comp. App. (AT) (Ins) No. 420 of 2022	Rajan Mayor Vs. Eternity Footwear Pvt. Ltd.	Ankur Garg	

Copy to: -

1. Notice Board
2. Website: [www.nclat.nic.in](http://www.nclat.nic.in)

By order of Hon'ble Chairperson  
-sd/-  
Registrar